

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FOSSIL LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	FOSSIL LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	26 March 2001
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies Tamil Nadu, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U63012TN2001PTC046851
5.	Address of the registered office and principal office (if any) of Corporate Debtor	2 nd Floor, Azeema Sheriff Centre, No. 538 Anna Salai, Teynampet, Chennai 600018, Tamil Nadu
6.	Insolvency commencement date in respect of Corporate Debtor	15 June 2023 (order uploaded on 16.6.2023)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process, which is 12 December 2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Radhakrishnan Dharmarajan Regn No: IBBI/IPA-001/IP-P00508/2017-2018/10909 AFA valid up to: Nov 30, 2023
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	C/o RDH Co., Flat No. 31, 59, 'Krishna', 1st Avenue, 100-Ft. Road, Ashok Nagar, Chennai 600083 E-mail: dharmarajan@rdhandco.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C/o RDH Co., Flat No. 31, 59, 'Krishna', 1st Avenue, 100-Ft. Road, Ashok Nagar, Chennai 600083 E-mail: cirp.fossil@gmail.com
11.	Last date for submission of claims	1 July 2023
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fossil Logistics Private Limited on 15.06.2023 (order uploaded on 16.06.2023).

The creditors of Fossil Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 01.07.2023 falling fourteen days from the appointment of the Interim Resolution Professional, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

17 June 2023
Chennai 600083


Sd/-
Radhakrishnan Dharmarajan
Interim Resolution Professional
Fossil Logistics Private Limited

